

CENTRAL ADMINISTRATIVE TRIBUNAL**CHANDIGARH BENCH**

**MA. No. 60/1851/2019 & 60/17/2020 in
C.P. No. 060/0084/2019 in
O.A.NO.060/808/2018**

This the 9th day of January, 2020

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Dr. Raj Singh, aged about 53 years son of Sh. S.B. Singh, Regional Director (North), (Group A) posted at Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110 003 and resident of House A-42, Nivedita Kunj, Sector 10, R.K. Puram, New Delhi-110 022.

.....Petitioner

Versus

1. Sh. Naveen Yadav, Director of Estates, Ministry of Housing and Urban Affairs, Government of India, Nirman Bhawan, New Delhi-110 001.
2. Sh. K.K. Acharya, Deputy Director (Policy), Ministry of Housing and Urban Affairs, Government of India, Nirman Bhawan, New Delhi-110 001.

.....Respondents

Present: Dr. Rajansh Thukral, counsel for the petitioner
Mr. Sanjay Goyal, counsel for the respondents

ORDER (ORAL)

By MR. SANJEEV KAUSHIK MEMBER (J)

1. Sh. Sanjay Goyal, learned counsel for the respondents presents compliance affidavit alongwith speaking order dated 06.12.2019 in the open court which are taken on record.



2. After going through the above documents, we are satisfied that the order of this court has been complied with and nothing survives in this CP and the same stands closed. Notices stand discharged.

3. MA pending, if any, also stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER(J)**

**(MOHD. JAMSHED)
MEMBER (A)**

Dated: 09.01.2020
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